

**WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL**

AS PASSED BY RAJYA SABHA

**SECRETARY :** Sir, I lay on the Table of the House the West Bengal State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.

**ESTIMATES COMMITTEE**

THIRTY-NINTH REPORT

**SHRI P. VENKATASUBBAIAH** (Nandyal): I beg to present the Thirty-ninth Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Central Institute of Fisheries Education, Bombay.

**REBALLOTING**

**SHRI D. C. SHARMA** (Gurdaspur): Sir, I request that this system of balloting be stopped.

**MR. SPEAKER :** That shall not be discussed in the House. There is a Rules Committee, and there are so many Committees where these are discussed; not in the open House.

12.13 Hrs.

**CORRECTION OF ANSWER TO S.Q. NO. 129 RE. PAYMENT FOR FOOD IMPORTS FROM USA**

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI):** I answered Starred Question No. 129 in the Lok Sabha on 19-2-1968 regarding food imports from U.S.A. In the course of supplementaries thereon, a question was asked whether we are importing tobacco under PL-480. I have looked into the matter and would like to state the correct position for the information of Hon'ble Members.

2. India has been importing flue-cured Virginia tobacco in small quantities from U.S.A. under PL-480 for a number of years. The May 1966 Agree-

ment had provided for an import of 850 metric tons of this tobacco in the amount of \$2.66 million. Of this quantity, 700 metric tons was imported by June, 1967 and the balance of 150 metric tons will be imported between now and June 1968.

3. This tobacco is being imported for purposes of blending in the manufacture of certain types of cigars and cigarettes.

12.14 Hrs.

**BUSINESS OF THE HOUSE**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH):** Sir, Government Business in this House during the week commencing 18th March, 1968, will consist of—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of—  
The Delhi Municipal Corporation (Amendment) Bill, 1968.  
The Jammu & Kashmir Representation of the People (Supplementary) Bill, 1968.
- (3) Discussion and voting on—  
Demands for Grants (Railways) for 1968-69.  
Supplementary Demands for Grants (Railways) for 1967-68.  
Demands on Account (Haryana) for 1968-69.  
Supplementary Demands for Grants (Haryana) for 1967-68.
- (4) Discussion on the Resolution seeking approval of the Proclamation in relation to the State of West Bengal.
- (5) Consideration and passing of the West Bengal State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.
- (6) Discussion and voting on—  
Demands on Account (West Bengal) for 1968-69.